

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 12440/2024
[Arising out of impugned final judgment and order dated 13-03-2024
in SAD No. 122/2024 passed by the High Court of Judicature at
Allahabad, Lucknow Bench]

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

LALIT MOHAN KHOLIYA & ORS.

Respondent(s)

(IA No. 240704/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 22270/2024 (XI)

(IA No. 186921/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No. 273077/2024 - EXEMPTION FROM FILING O.T. and IA
No. 186917/2024 - EXEMPTION FROM FILING O.T. and IA No. 210478/2024
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA
No. 186919/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES and IA No. 280168/2024 - VACATING STAY)

Date : 05-08-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Ms. Ruchira Goel, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Sharanya Sinh, Adv.
Mr. Sharanya Sinha, Adv.
Ms. Veera Mahuli, Adv.
Ms. Ritika Rao, Adv.

For Respondent(s) :

Mr. Himanshu Shekhar Tripathi, AOR

Mr. Ivan, AOR

UPON hearing the counsel the Court made the following
O R D E R

1) List next week.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR